(1)

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

(Under Section 18(1) read with Section 14 of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. of 2020/EZ.

BETWEEN

RAJJAK SHEKH AND 14 OTHERS

.... Applicants

Versus

WEST BENGAL POLLUTION CONTROL BOARD AND OTHERS

..... Respondent

ORIGINAL APPLICATION

CHITTARANJAN GHOSH
Advocate cum Notary
E WB / 35/2005
REGN NO - 13801
Alipur Court Calcutta

Advocate-on-Record :

DEBASISH KUNDU, Advocate
P-85, Block-C, Bangur Avenue
Kolkata-700 065.
Mob. : 9088203041
Email Id : kundudebasish83@gmail.com
Enrollment No. WB/58/2008

05 OCT 2020

(2)

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

(Under Section 18(1) read with Section 14 of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. of 2020/EZ.

BETWEEN

RAJJAK SHEKH AND 14 OTHERS

.... Applicants

Versus

WEST BENGAL POLLUTION CONTROL BOARD AND OTHERS

..... Respondent

INDEX

Sl. No.	PARTICULARS	Annexure	Pages
1.	Synopsis of the Case.		3
2.	List of Dates.		4
3.	Original Application with Verification.		5 - 17
4.	Photocopy of the Notification dated 27.10.2016.	P-1	18 - 21
5.	Photocopy of representation dated 24.06.2020.	P-2	22 - 24
6.	Photocopy of representation dated 23.06.2020.	P-3	25 - 30
7.	Photocopy of the representation dated 24.06.2020 made before the BDO.	P-4	31 - 32
8.	Photocopies of the representations	P- 5	33 - 36
9.	Photocopy of the representation dated 26.06.2020	P- 6	37 - 38
10.	Photocopies off the representation dated 27.07.2020	P - 7 collectively	39 - 46
11	Photocopy of the complaint dated 30.07.2020	P- 8	47 - 50
	VOKALATNAMA	-	51

05 OCT 2020

(3)

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

(Under Section 18(1) read with Section 14 of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. of 2020/EZ.

BETWEEN

RAJJAK SHEKH AND 14 OTHERS

.... Applicants

Versus

WEST BENGAL POLLUTION CONTROL BOARD AND OTHERS

..... Respondent

SYNOPSIS OF THE CASE

The applicants are poor villagers and they run their lively hood cultivation through out the year. The private respondents illegally and forcefully started construction of a brick field in the middle of the village without having any license or any permission from any competent authority. The applicants have made several representations before the various authority concern but all are in vain. The respondents authorities did not take any steps against the private respondents till date. Lastly on 30.07.2020 the applicants made complaint before the West Bengal Pollution Control Board but the West Bengal Pollution Control Board also did not take any steps till date.

05 OCT 2020

NOTARY
Chittaranjan Ghosh
High Court Calcutta
Regn. No -13801
Expiry Date
31.12.23
GOVT OF INDIA

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

(Under Section 18(1) read with Section 14 of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. of 2020/EZ.

BETWEEN

RAJJAK SHEKH AND 14 OTHERS

.... Applicants

Versus

WEST BENGAL POLLUTION CONTROL BOARD AND OTHERS

..... Respondent

LIST OF DATE

03.07.2020	:	on 23.06.2020 they along with other villagers made a representation before the Block Land and Land Reforms Officer, Krishnagar-II.
24.06. 2020	:	on 24.06.2020 the applicants along with other villagers made representations before the Pradhan, Nowpara 1 No Gram Panchayet as well as before the BDO, Krishnagar-II Block.
25.06. 2020	:	on 25.06.2020 the applicants made representations before the District Magistrate, Nadia, Sub-Divisional Officer, Sadar and District Land and Land Reforms Officer, Nadia.
26.06. 2020	:	on 26.06.2020 the applicants made a representation before the General Manager, District Industrial Centre.
27.06. 2020	:	on 27.07.2020 the applicants again made representations before the Block Land and Land Reforms Officer, Krishnagar-II Block, Block Development Officer, Krishnagar-II Block, the District Magistrate, Nadia and District Land and Land Reforms Officer, Nadia.
30.06. 2020	:	on 30.07.2020 applicants made a complaint before the Chairman/ Member Secretary, West Bengal Pollution Control Board.

05 OCT 2020

BEFORE THE NATIONAL GREEN TRIBUNAL,

(EASTERN ZONE BENCH), KOLKATA

(Under Section 18(1) read with Sections 14 of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. OF 2020/EZ.

Between

1. Rajjak Shekh Son of Asgar Sk.,
2. Hasen Ali Sk. Son off Tahajuddin Shekh,
3. Sahauddin Shekh Son of Joynal Sk.,
4. Jennat Shekh Son of Nowsad Sk.,
5. Atabul Shekh Son of Hiat Shekh,
6. Mahasin Shekh Son of Rejabul Shekh,
7. Babar Ali Shekh Son of Box Sk.,
8. Mojlum shekh Son of Kalu Shekh,
9. Sirajul Shekh Son of Bode Shekh,
10. Saruk shekh son of Budu Shekh,
11. Halim Shekh Son of Sabur shekh,
12. Miju Shekh son of Babu Shekh,
13. Muslim Shekh Son of Odal Sk.,
14. Khalek Shekh Son of Budu Shekh,
15. Alar Uddin Shekh Son of Hachen Shekh,

- All are residing at Village- Jhitkepota, Post Ofice- Dolimolla, Police Station- Dhubulia, District- Nadia, Pin- 741140.

....Applicants

05 OCT 2020

AND

1. West Bengal Pollution Control Board, through its Member Secretary, having office at Paribesh Bhawan, Plot No. 10A, Block- LA, Sector-III, Bidhannagar, Kolkata- 700106 – wbpcbmet@wbpcb.gov.in

2. The Chairman, West Bengal Pollution Control Board, having office at Paribesh Bhawan, Plot No. 10A, Block- LA, Sector-III, Bidhannagar, Kolkata- ~~700098~~. 700106 – wbpcbmet@wbpcb.gov.in

3. The District Magistrate, Nadia, Having Office at Krishnagar, District-Nadia Pin-741101. dm-nadia@nic.in

4. The District Land and Land Reforms Officer, Having Office at Krishnagar, District- Nadia Pin-741101. wbsacs@gmail.com

5. The Sub-DivisionalOfficer, Sadar, Having Office at Krishnagar, District-Nadia Pin-741101. sdo.nadia@gmail.com

6. The Block Development Officer, Krishnagar-II Block, Office at Dhubulia P.O.- Dhubulia, Dist.- Nadia. Pin 741104. santipurbdo@rediffmail.com

7. The Block Land and Land Reforms Officer, Krishnagar-II Block, Office at Dhubulia P.O.- Dhubulia, Dist.- Nadia. Pin 741104. wbsacs@gmail.com

8. The General Manager, District Industries Centre, Office at Krishnagar, Dist.- Nadia, Pin- 741101,

9. The Officer-In-Charge, Dhubulia Police Station, Dhubulia, Dist.- Nadia, Pin- 741104.

10. The Pradhan, Nowpara 1 No. Gram Panchayet P.O.- Nowpara, Dist.- Nadia. Pin- 7421104.

05 OCT 2023

11. Sahin Shekh Son of Bahar Shekh,

12. Bahar Shekh Son of Choyad Shekh,

13. Ali Hosen Shekh Son of Amer Ali Shekh,

14. Babu Mondal Son of Ijjat Mondal,

15. Monthali Mondal son of Dayla Mondal,

- All are residing at Village- Jhitkipota, P.O.- Dalimolla, P.S.- Dhubulia, Dist.- Nadia, Pin-741140

..... Respondents

(1) The addresses of the applicants are given above for the service of notices of this Application.

(2) The addresses of the Respondents are given above for the service of notices of this Application.

(3) The Applicants above-named beg to present the Original Application for being aggrieved and dissatisfied with the in-action and/or non-action on the part of the respondents authorities specifically the West Bengal Pollution Control Board as well as the illegal act of the private respondents to establish the illegal brick field inside the over populated village by violating the Government regulation.

FACTS IN BRIEF

1. Your applicants are peace loving and law abiding citizens of India and permanently residing at the address given here in above and they have their own

DEC 2020

agricultural land beside their resident from where they earn their food and maintain their family. Your applicants have locus standi to file this Original application before this Hon'ble Tribunal for ventilating their grievances.

2. Your applicants state that the private respondents herein being respondents No. 11 to 15 illegally with having any license and permission from any appropriate authorities are going to establish and/or construct a brick field by violating the Government regulation being Memo No. 2648-M&M/LR/A-II-26/2010 dated 27.10.2016 at Dag Nos. 130, 132, 152, 104, 134, 136 and other plots, under Mouza- 30 Uttar Jhitkipota, Police Station- Dhubulia within the jurisdiction of Nadia District and having full knowledge about the fact, the respondents authorities did not take any steps against the private respondents till date.

Photocopy of the said Notification dated 27.10.2016 is annexed herewith and marked as "P-1".

3. Your applicants state that they have made several representations before the respondents authorities concerned stating the facts and praying to take necessary steps for stop construction of the said illegal brick field but all are in vain. The respondents authorities did not take any steps till date against the private respondents.

4. Your applicants state that on 24.06.2020 they along with other villagers made a representation before the Pradhan, Nowpara 1 No Gram Panchayet

05 OCT 2020

stating the facts but unfortunately the Pradhan did not take any steps against the said illegal act of the private respondents.

Photo copy of the said representation dated 24.06.2020 is annexed herewith and marked as "P-2".

NOTARY GOVT. OF INDIA

5. Your applicants state that on 23.06.2020 they along with other villagers made a representation before the Block Land and Land Reforms Officer, Krishnagar-II stating the facts but the Block Land and Land Reforms Officer did not take steps against the said illegal act till date.

Photocopy of the said representation dated 23.06.2020 is annexed herewith and marked as "P-3".

6. Your applicants state that on 24.06.2020 they along with others made a representation before the Block Development Officer, Krishnagar-II Block (BDO) stating the problems of the applicants and praying the redressal of their grievances but the Block Development Officer did not take any steps against the said illegal brick field till date.

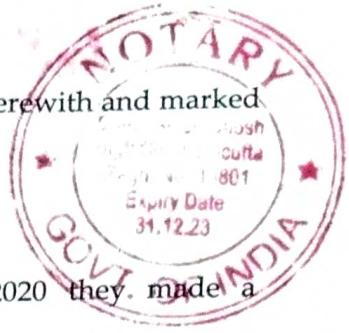
Photocopy of the said representation dated 24.06.2020 made before the BDO is annexed herewith and marked as "P-4".

7. Your applicants state and submit that on 25.06.2020 they made representations before the District Magistrate, Nadia, Sub-Divisional Officer, Sadar and District Land and Land Reforms Officer, Nadia stating the facts and circumstances of the said illegal acts of the private respondents but the

05 OCT 2020

respondents authorities did not take any steps to stop the said illegal brick field till date.

Photocopies of the said representations are annexed herewith and marked as "P-5" collectively.



8. Your applicants state and submit that on 26.06.2020 they made a representation before the General Manager, District Industrial Centre stating the crucial facts of the case and prayed for taking necessary steps to stop the illegal brick field but the respondent authority did not take any steps against the said illegal act of the private respondent till date.

Photocopy of the said representation dated 26.06.2020 is annexed herewith and marked as "P-6".

9. Your applicants state and submit that on 27.07.2020 they again made representations before the Block Land and Land Reforms Officer, Krishnagar-II Block, Block Development Officer, Krishnagar-II Block, the District Magistrate, Nadia and District Land and Land Reforms Officer, Nadia stating all the facts that the private respondents herein having no permission and/or license from any appropriate authority started the illegal constriction of the brick field in the middle of the village but the respondents authorities are sitting tide over their hand without taking any steps against the private respondents for stop the said illegal brick field till date.

Photocopies off the said representation dated 27.07.2020 are annexed herewith and marked as "P-7" collectively.

05 OCT 2020

NOTARY
GOVT. OF INDIA
Expiry Date
31.12.23

10. Your applicants state and submit that finding no other alternative on 30.07.2020 your applicants made a complaint before the Chairman/ Member Secretary, West Bengal Pollution Control Board stating the facts and praying for appropriate steps against the private respondents but till date the respondent authority did not take any steps against them. As a result, the private respondents are constricting the said illegal brick field and it is almost complete.

Photocopy of the said complaint dated 30.07.2020 is annexed herewith and marked as "P-8".

11. Your applicant submits that as all these factors were not considered by the West Bengal Pollution Control Board as well as the other respondents authorities, therefore, the applicants are compelled to file the instant application before the Hon'ble Tribunal praying for appropriate direction upon the respondents authorities so that the illegal brick field which has been constructed by the private respondents in the middle of the village, shall be stopped with immediate effect.

12. Your applicant submits that the applicant filed the instant application under the Section 14 of the National Green Tribunal Act, 2010, i.e. under the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is involved and such question arises out of the implementation of the enactments specified in Schedule-I, i.e. under The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.

05 OCT 2020

NOTARY
Regn. No.-3801
Expiry Date
31.12.23
GOVT. OF INDIA

GROUNDS

The grounds on which the applicant relies for the purpose of this application are as follows:-

1. FOR THAT the West Bengal Pollution Control Board ought to have taken appropriate steps against the private respondents herein as they are establishing the brick field almost in the middle of the village.

2. FOR THAT the respondent authorities are setting tide over their hands without taking any steps against the private respondents although they have the full knowledge about the fact of this instant case.

3. FOR THAT the private respondents are establishing the said brick field by violating the Government Notification being Memo No. 2648-M&M/LA/A-II-26/2010 dated 27.10.2016 (here in after called as said Notiffication).

4. FOR THAT in the said Notification it has been specifically mention that within the one Kilometer there should not be any school or hospital but in this instant case there are four schools within 500 meters.

5. FOR THAT the Debipur Primary School is situated within 450 fits from the alleged illegal brick field which means the private respondents are establishing the brick field by violating the Government Notification.

05 OCT 2020

NOTARY
Calcutta
Regn. No 3401
Expiry Date
31.12.23

6. FOR THAT other three schools namely Jhitkipota Belgopara, Anganari Centre is within 500 fits and Jhtkipota Gorapara Primary School and Jhitkipota Hindupara Primary School are also within 500 meters. As such the private respondents are constructing the said brick field by violating the Government Notification.

7. FOR THAT in the said locality there is other approaching road except the 8 fit wide village road and if the said illegal brick field started its function, the only road of the village will destroy.

8. FOR THAT there is no other water supply for the cultivation and drinking as well except the deep-tubawal water which will shortage if said brick field will open.

9. FOR THAT the alleged illegal brick field is in the middle of the village as such the same is being surrounded by village residencial hut or house made by bamboo and khar within the radios of 10 fit and it will be dangerous if the said brick field will open.

10. FOR THAT as the said brick field is in the middle of the village, it will cause huge air pollution.

11. FOR THAT the applicant filed the instant application under the Section 14 of the National Green Tribunal Act, 2010, i.e. under the jurisdiction over all civil cases where a substantial question relating to environment (including enforcement of any legal right relating to environment), is

5 OCT 2020

Regn. No. 3801
Expiry Date
31.12.23
GOVT. OF INDIA

involved and such question arises out of the implementation of the enactments specified in Schedule-I, i.e. under The Air (Prevention and Control of Pollution) Act, 1981 and The Environment (Protection) Act, 1986.

LIMITATION

That the instant application is being filed within the period of limitation as prescribed under Section 14 of the National Green Tribunal Act, 2010.

P R A Y E R -

The applicant, therefore, prays that:

Under the circumstances the applicant most humbly prays as follows:

i) Direct the West Bengal Pollution Control Board to take necessary steps against the private respondents so that the said illegal brick field be stopped immediately.

ii) Direct the West Bengal Pollution Control Board to consider representation dated 30.07.2020 made by the applicants and pass a reasoned order so that the police authority can take steps against the private respondents and stopped the brick field immediately.

05 OCT 2020

NOTARY
Kolkata
Expiry Date
31.12.23
GOVT. OF INDIA

iii) Direct the West Bengal Pollution Control Board to make a physical inspection of the local and file a report before this Hon'ble Tribunal.

iv) Direct the District level authority to issue stop work notice against the said illegal brick field.

v) Direct the police authority to arrest the private respondents for their illegal activities and violating provision relating to pollution as well as violating the Government Notification.

vi) Injunction may please be granted not to construct or further construction be made by the private respondents of the said brick field till the disposal of this instant original application.

vii) Ad-Interim orders as prayed for in prayer (vi) hereinabove.

viii) Such other or further order and/or orders, direction and/or directions as this Hon'ble Tribunal may deem fit and proper.

And your applicant as in duty bound shall ever pray.

05 OCT 2020

16

NOTARY
Chittaranjan Ghosh
High Court Calcutta
Regn. No.-13801
Expiry Date
31.12.23
GOVT. OF INDIA

VERIFICATION

I, Rajjak Shekh, son of Asgar Sk., aged about 46 years, by faith- Muslim, by occupation- Cultivation, residing at Village- Jhitkepota, Post Ofice- Dolimolla, Police Station- Dhubulia, District- Nadia, Pin- 741140, do hereby verify that the contents of paras 1 to 10 are true t my personal knowledge and paras 11 to 12 believed to be true on legal advice and that I have not suppressed any material fact. I am competent to verify the instant application and authorized to verify the instant application for and/or on behalf of the other applicants.

Rajjak Sk.

Signature of Applicant No.1

Date : 04.10.2020.

Place : Kolkata.

Identified by me-

Advocate

CHITTARANJAN GHOSH
Advocate cum Notary
E WB 235/2005
REGN NO - 1380
High Court Calcutta

Solemnly Affirmed and Declared before me on Identification
CHITTARANJAN GHOSH
Regn. No- 13801/31.12.18

Notary

05 OCT 2020

17

AFFIDAVIT

I, Rajjak Sheikh, son of Asgar Sk., aged about 46 years, by faith- Muslim, by occupation- Cultivation, residing at Village- Jhitkepota, Post Ofice- Dolimolla, Police Station- Dhubulia, District- Nadia, Pin- 741140, do hereby state as follows:-

1. That I am the applicant No.1 in this instant matter and as such I am well acquainted with the facts and circumstances of the case. I am competent and duly authorized by the other applicants to sign and affirm this affidavit.

2. That the statement made paragraphs 1 to 10 are true to my knowledge and the rests are my humble subenission before the Hon'ble Tribunal.

Rajjak Sk.

Signature of Applicant No.1

Date : 04.10.2020

Place : Kolkata.

Identified by me-

Advocate

Solemnly affirmed and declared before me by identification
CHITTA RANJAN GHOSH
Regn No. : 586 : 31.12.19

Chitta Ghosh
NOTARY

CHITTA RANJAN GHOSH
ADVOCATE & NOTARY
E WB 236/2001
REGN NO. 13[illegible]

NOTARY
GOVT. OF INDIA

5 OCT 2020

P/1

A Copy to B.D.O (Krishnagar-I?)
* [illegible] Gram Panchayat
* Copy to - D.M. Nadia
* Copy to - S.D.O - Nadia
* Copy to [illegible] Krishnagar-I

To
The O.C.
Dhubulia P.S.
Dhubulia - Nadia.

Date:-

মহাশয়,

আমরা নিম্ন স্বাক্ষরকারী [illegible] গোবিন্দপুর, পো:- মুনি [illegible] থানা - ধুবুলিয়া - জিলা- নদীয়া গ্রামের বাসিন্দা আমরা হইতেছি. আমাদের [illegible] [illegible] ও [illegible] [illegible] চাষ [illegible] করিয়া [illegible] [illegible] "Deep tubewell" বসানো আছে, এবং দুইটি "Electric Pump Motors" আছে, যার দ্বারা আমরা কৃষিকাজ [illegible] [illegible] [illegible] [illegible] [illegible] গ্রামের [illegible] [illegible] চাষ [illegible] [illegible] নির্ভয়ে [illegible] আসিতেছি।

কিন্তু ব্যক্তি, যাহাদের নাম (1) কাদের শেখ - পিতা -

(2) আমির হোসেন, শেখ - পিতা -

(3) বাবু শেখ - পিতা -

(4) আশুরালী শেখ - পিতা -

[illegible] [illegible] [illegible] [illegible] থানা ধুবুলিয়া জিলা নদীয়ার [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] দিয়াছে.

[illegible] [illegible] [illegible] (৮) [illegible] [illegible] [illegible] [illegible] "Permission" [illegible] permission না [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] [illegible] আবেদন।

[illegible]

Prodhan
Nowapara I Gram Panchayat
Nowapara, Nadia
(signature) 17/06/2020

NOTARY
GOVT OF INDIA

ইউনিয়ন বন্ধ করার জন্য আমাদের স্বাক্ষর।

1. [illegible]
2. [illegible]
3. [illegible]
4. [illegible]
5. [illegible]
6. [illegible]
7. [illegible]
8. [illegible]
9. [illegible]
10. [illegible]
11. [illegible]
12. Mayadam Sheikh
13. [illegible]
14. [illegible]
15. [illegible]
16. [illegible]
17. [illegible]
18. [illegible]
19. [illegible]
20. [illegible]
21. [illegible]
22. [illegible]
23. [illegible]
24. Bapi mondal
25. Rahemon Sk
26. [illegible]
27. [illegible]
28. Rafik Sheikh
29. [illegible]
30. Abdul Mondal
31. [illegible]
32. [illegible]
33. [illegible]
34. [illegible]
35. [illegible]
36. [illegible]
37. [illegible]
38. [illegible]
39. [illegible]
40. [illegible]

ইঁটভাটা বন্ধ করার জন্য জনগনের স্বাক্ষর।

41) সতিব সেখ
42) বাবুলালি সেখ
43) Wahem Ali Sekh
44) ভ...াসেখ
45) রত্না বিবি
46) ফিরোজা বিবি
47) [illegible] বিবি
48) তাবিয়নবেতুয়া
49) ছুমিনেবিবি
50) [illegible]
51) [illegible]
52) [illegible]
53) [illegible]
54) [illegible]
55) [illegible]
56) নায়জিসপারভিনাবিবি
57) [illegible]
58) [illegible]
59)

NOTARY GOVT. OF INDIA

- (क) 21

TRANSLATE COPY

To

The O. C.

Dhubulia P. S.

Date 24.06.2020.

Dhubulia, Nadia.

Sir,

We, the under signed the permanent resident of village- Jhitkipota, Debipur, P.O.- Dalimoula, P.S.- Dhubulia, Dist.- Nadia, beg to state that the land under Mouza- Dalimouma and Jhitkipota are very good and three time crops and there is a deep pump and two Electin pump motors for the purpose of cultivation. Various types of vegetables are being cultivated by the villagers and the cultivation is only their livelihood. Now some people of the village namely
(1) Bohar Sk., son of

(2) Alihosen Sk. Son of

(3) Babu Mondal son of

(4) Mostali Mondal son of

All are village- Jhitkipota P.O.- Dalimoula, P.S.- Dhubulia, Dist. Nadia, are forcefully trying to built a brick field . As such cultivation of vegetables and crops are become difficult at the said field. There is one 8 feet s wide panchayet road for the village and if the permission is being given, the road will be destroyed. The same will be dangerous for the villagers as the same will causes pollution.

Accordingly, it is prayed that the villagers are requesting you not give permission to the said brick field and kindly take necessary steps so that the same may be stopped immediately.

Thanking you.

Yours faithfully

Sd-

GOVT. OF INDIA NOTARY

P/2

- 22

To
The B.L & L.R.O
Krishnagar-II
Dhubulia, Nadia.

নাম- আখিল সেখ
9002690096
8509279041

বিষয়:- বাড়ির পাশেই ইট এবং আবাদী মাঠে ইট ভাঁটা তৈরির বিরুদ্ধে আবেদনপত্র।

মহাশয়, আমরা ঝিউকীপোতা এবং দেবীপুর, পো:- মলিকী থানা- ইছুলিয়া, জেলা- নদিয়া গ্রামের বাসিন্দা। পক্ষ হইতে আপনাকে জানানো যাইতেছে যে মলিকীতলা ও ঝিউকীপোতা বাজার থাকা জমিগুলো তিন ফসলী এবং সেখানে একটি সরকারী ইস্কুল (RLI) আছে যার ID No- 33402555333. সেখানে প্রতিবছর আমন ও বোরো এবং নানান ফসল হয়, গ্রামের মানুষ চাষ আবাদ করে, তাহাদের জীবিকা নির্ভর করে আসিতেছে।

কিছু ব্যক্তি, যাহাদের নাম — ① বাহার সেখ ② আনিহোসেন সেখ ③ বাবু মণ্ডল ④ মোস্তফা মণ্ডল (সাং- ঝিউকীপোতা, পো:- মলিকীতলা থানা- ইছুলিয়া, জেলা- নদিয়ার বাসিন্দা) ওরা ১৬২, ১৬০, ১৬৬ ইত্যাদি দাগগুলিতে ইঁট পোড়ানোর, মাটি কেটে ইঁট ভাঁটা তৈরির পরিকল্পনা করেছেন। যাহার ফলে চাষ আবাদের ক্ষতির সম্ভাবনা দেখা দিচ্ছে এবং পঞ্চায়েতের তৈয়ারী আল (৮) ফুটের রাস্তা আছে, যাতি ভাঁটা করার Permission দেওয়া হয় তবে রাস্তা ও পরিবেশের খুব ক্ষতি হবে। এবং ভাঁটা তৈয়ারি হলে কামলাজনের বাড়ির কাজই যাবে ফলে তাহাদের বসবাস করা খুবই কঠিন হয়ে পড়বে।

অতএব মহাশয়ের নিকট গ্রামের মানুষের আবেদন যাহাতে ঐ ইঁট ভাঁটা তৈরির Permission না দেওয়া হয়, তাহার জন্য আপনি উপযুক্ত ব্যবস্থা গ্রহণ করিবেন, বিনীতভাবে।

OFFICE OF THE B.L & L.R.O. KRISHNAGAR-II
DHUBULIA, NADIA
CONTAINS NO ENCLOSURE
RECEIVED ON 23/06/22
SIGN OF DEALING CLERK

GOVT OF INDIA
NOTARY

ইভোটো বন্ধ করার জন্য জনগনের স্বাক্ষর।

1. -
2. রফিকুল শেখ
3. মুসলিম শেখ
4. জাকিনা বিবি
5. আসলিম শেখ
6. হাসান শেখ
7. মিরাজুল শেখ
8. জোহির-দুল শেখ
9. [illegible]
10. সাইদুল [illegible]
11. [illegible]
12. Mojalum Sheikh
13. Salim Sekh
14. [illegible]
15. মনজুরা বিবি
16. [illegible]
17. - [illegible]
18. [illegible]
19. [illegible]
20. [illegible]
21. [illegible]
22. মোবারক [illegible]
23. - [illegible]
24. Bapi mondal
25. Rahaman Sk
26. গোলাপি বিবি
27. [illegible]
28) Bajak Shaikh
29. [illegible]
30) Abdul Mondal
31) ইসমাইল [illegible]
32) [illegible]
33) [illegible]
34) [illegible]
35) [illegible]
36) [illegible]
37) [illegible]
38) [illegible]
39) [illegible]
40) [illegible]

NOTARY GOVT. OF INDIA

- 24

TRANSLATE COPY

To

The B.L. and L.R.O.

Krishnagar-II

Dhubulia, Nadia.

Subject:- Complain against un-authorized brick field constructed in the populated locality and good cultivated land.

Sir,

We, the under signed the permanent resident of village- Jhitkipota, Debipur, P.O.- Dalimoula, P.S.- Dhubulia, Dist.- Nadia, beg to state that the land under Mouza- Dalimouma and Jhitkipota are very good and three time crops land and there is a deep pump (RLI) being ID No. 334025533 for the purpose of cultivation. Every year various types of vegetables are being cultivated by the villagers and the cultivation is only their livelihood.

Now some people of the village namely (1) Bohar Sk., (2) Alihosen Sk. (3) Babu Mondal (4) Mostali Mondal All are village- Jhitkipota P.O.- Dalimoula, P.S.- Dhubulia, Dist. Nadia, are forcefully trying to built a brick field under the Dag Nos. 132,130,136 etc. As such cultivation of vegetables and crops are become difficult at the said field. There is one 8 feet s wide panchayet road for the village and if the permission is being given, the road will be destroyed. The same will be dangerous for the villagers as the same will causes pollution.

Accordingly, it is prayed that the villagers are requesting you not give permission to the said brick field and kindly take necessary steps so that the same may be stopped immediately.

Thanking you.

Yours faithfully

Sd-

Date- 23.06.2020.

GOVT. OF INDIA NOTARY

- ৩ -25

P/3

To
The B.D.O
Krishnagar-II
Dhubulia, Nadia

বিষয়ঃ- বাড়ির পাশে ইঁট ভাঁটা তৈরির বিরুদ্ধে স্থানীয় বাসিন্দাদের আবেদন পত্র।

মহাশয়, আমরা নওপাড়া ১নং গ্রাম পঞ্চায়েতের অন্তর্গত, ইছলিয়া থানার ঝিটকীপোতা ও দেবীপুর গ্রামের স্থানীয় বাসিন্দাবৃন্দ। দীর্ঘদিন যাবৎ আঠের ধারে খুব শান্তিতেই বসবাস করছিলাম কিন্তু কয়েকজন মানুষ বাড়ির পাশে আবাদী মাঠে ইঁট ভাঁটা তৈরির পরিকল্পনা করেছেন। উক্ত মাঠে ইঁট ভাঁটা তৈরি হলে অনেক জমিতে চাষাবাস করা যেমন বন্ধ হবে এবং আমরা যারা দীর্ঘদিন ধরে আঠের ধারে বসবাস করছি তাদেরও বসবাস করা খুবই কঠিন হয়ে দাঁড়াবে। তাই আপনার কাছে আমাদের স্থানীয় বাসিন্দাবৃন্দের একান্ত অনুরোধ আপনি বিষয়টি তদন্ত নিবেন এবং যথাযথ ব্যবস্থা নিলে আমরা খুবই উপকৃত হবো।

স্থানীয় বাসিন্দাদের স্বাক্ষর :-

১।

২।

৩। বিশ্বজিৎ দে

৪।

ইতি -
দেবীপুর ও ঝিটকীপোতা গ্রামের স্থানীয় বাসিন্দাবৃন্দ

B.D.O. Krs-II
RECEIVED
Contents not Verified
24 JUN 2020
Sig.
Dhubulia, Pin.- 741140, Nadia

NOTARY
GOVT. OF INDIA

ইঁটভাটা বন্ধ করার জন্য জনসাধারণের স্বাক্ষর।

Ayub ali Sekh	[illegible]
Shahid Sheikh	Sarif SK
সাবিনা বেগম	আব্দুর রহমান
আলমগীর হোসেন মোল্লা	সাহিদালি মোল্লা
Mahibul SK	মোস্তফা মোল্লা
নিয়াজুল মোল্লা	মোবারক মোল্লা
Sirajul Sk	FATABUL SK
Selim Shaikh	Rajesh Shaikh
Rahimul SK	আবাহাদ কেদিন মোল্লা
Arshad SK	[illegible]
আব্দুল মোল্লা	দুলাল মোল্লা
মজনুর মোল্লা	নিজাম ঢালী
খালেদ মোল্লা	আজিজুর মোল্লা
[illegible]	
ATABEL SK	JOSIM SK
হাসিবুল মোল্লা	Sujan Shaikh
ASHIK SK	Jamim Shaikh
Rafiol SK	Mosim Shaikh
তাজিমুদ্দিন	আমিনুর রহমান
আনোয়ারদো মোল্লা	সালাম মোল্লা
[illegible]	জমির মোল্লা
	সুজন মোল্লা

- ৪৪৪ ২৮

[redacted] ইট ভাটা বন্ধ করার জন্য জনসনের স্বাক্ষর:

সফিকুল বিবি
সাবরিনা বিবি
সফেদালির বিবি
সাবুবেদীন মুসেখ
আসমিনা বিবি
জিয়ারুল মেখ
মহাম্মদ আলি মেখ
আহাবুলি সেখ
আবিদ মেখ
হাবিবুল মেজ্য
[redacted] জয়নাল আবেদিন
[redacted] সাহানবিবি
মেজাবিনা বিবি
বাবু সেখ
রাজিয়া বিবি
আলিম মেখ
ফিরদৌসিবিবি
[redacted] কিয়ামত মেখ
[redacted] হামিদা বিবি

জেনাত মেখ
JANNATSK
আয়েষা বিবি

আসিবন বিবি
ও লোবালি বিবি

[redacted] আনসার মেখ
MINTAJULSK
ইসরাফিল মেখ
আকিনা বিবি
AKASHSK
Eimaj Ali Shaikh
[redacted] ইমাজ আলি মেখ
ইউসুফ মেখ
Saidul. mallick

NOTARY GOVT. OF INDIA

ইউজার করার জন্য জমিনের স্বাক্ষর:

[illegible] আবদুল সেখ
MINTA JULSK
ইসলিন সেখ
সাকিনা বিবি
ASASHSK
Eisraj Ali Sheikh
ছবিনুর [illegible] ছেফালী সেখ
Saiful. mallick

[illegible] জেসমিন সেখ
[illegible] সারবিবি
[illegible]

[illegible]

[illegible] কিয়ামুদ্দিন সেখ
[illegible] দুধিয়া বিবি

জেনুড সেখ
[illegible]
[illegible]

[illegible]
[illegible]

NOTARY GOVT OF INDIA

বাহারপাকা

দাগ নং	পরিমাণ
১৩২ —	৪ ৫০ শ.
১৩০ —	৫৫ শ.
১৫২ —	৩৩ শ.
১০৪ —	২৫ শ.

মুদ্রণ.
১৩৪ — মুকু মণ্ডল
১৩৬ — উজ্জ্বলি সরখ

RLI
ID NO - 33402553 3

- 2nd -

30

TRANSLATE COPY

To

The B.D.O.

Krishnagar-II

Dhubulia, Nadia.

Subject:- Complain against un-authorized brick field constructed in the populated locality.

Sir,

We, the under signed the permanent resident of village- Jhitkipota, Debipur, P.O.- Dalimoula, P.S.- Dhubulia, Dist.- Nadia, beg to state that we are permanently residing there since long peacefully. But some people, forcefully in the crowded locality are trying to built up brick field. If the said brick field is being constructed, it will cause difficulty to the villagers who are residing there since long.

So, you are requested to make an enquiry regarding the issue and take proper steps to stop the said brick field.

Thanking you.

Yours faithfully

Sd-

Date- 24.06.2020.

NOTARY

- 2 -

P/4

31

To,

The DM Nadia
At Krishnagar, Nadia

বিষয়:-,রিভার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট ভাটা স্থাপন বিরুদ্ধে অভিযোগ।

মহাশয়,

আমাদের বিনীত নিবেদন এই যে আমরা কৃষ্ণনগর-২ নং ব্লক এলাকার নওগাছা-১ নং গ্রাম পঞ্চায়েত এলাকার, ধুবুলিয়া থানার অধিন ঝিটকেশোতা,দেবিপুর গ্রামের স্থায়ী বাসিন্দা। দিয়া তপসিল তুক্ত ৩০ নং উত্তর ঝিটকেশোতা মৌজায় রিভার পাম্পের (RLI ID NO 334025533) জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকার ,আমার সেখ, জালি হসেন সেখ, বাবু মণ্ডল, মঙ্গলি মণ্ডল সাং ঝিটকেশোতা থানা ধুবুলিয়া, কোন রকম আইন ও বিধিকে মানাতা না দিয়ে ইট ভাটা করছে।

রিভার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট ভাটা করিলে আমাদের অপূরণীয় ক্ষতি হবে যা অর্থ দিয়ে পরিমাপ করা সম্ভবনয়।একদিকে তিন ফসলী চাষের জমি নষ্ট হবে, অন্য দিকে ইট ভাটার ধোয়া ও ঘাই এর দরুন ফসলের ক্ষতি যেমন হবে তেমনি এলাকার পুরুণের হার বৃদ্ধি পাবার কারনে জন সাধারনের নানা বিধ পারীরিক অসুখ দেখা দেবে। এবং ঘন বসতি যুক্ত গ্রামের মাঝ বরাবর মস্ত বড় গর্ত্ত দিয়ে ভারী বাল টানাটানি করিলে রাস্তার ক্ষতির সাথে সাথে গ্রামিন এলাকাই দুর্ঘটনা প্রবণতা বাড়বে।

অতএব মহাশয়ের নিকট একান্ত অনুরোধ অবস্থা, কাগজ পত্রাদি ও সরেজমিনে তদন্ত সাপেক্ষে যথাযথ ব্যবস্থা গ্রহণ করে বাধিত করিবেন।

তপশীল

জেলা নদীয়া থানা ধুবুলিয়া মৌজা ৩০ উত্তর ঝিটকেশোতা দাগ ১৩০,১৩২,১৫২,১০৪,১৩৪,১৩৬ ও তার পাশের দাগ গুলি।

নিবেদন-ইতি

তারিখ - 25-6-20

ঝিটকেশোতা,দেবিপুর গ্রামের বাসিন্দা

স্বাক্ষর

২। [illegible]
M.No-9609379041

২। কাবিরুল সেখ
M.No- 8391202673।

৩। হুসেন সেখ
M.No- 8017897880

৪। [illegible]
M.N-8597882067

৫। [illegible]

৬। বাবু সেখ

৭ আকাশ হোসেন সেখ
M.No - 8167204159

৮। জোহিলা বিবি
9733239376

৯। [illegible]

১০। ATABEL SK - 9064713170

১১। MINTAJUL SK

১২। [illegible]

১৩। [illegible]

১৪। [illegible]

১৫। [illegible]

১৬। [illegible]

25/6/2020

THE DISTRICT MAGISTRATE & COLLECTOR
Nadia
& Confidential without Value

GOVT. OF INDIA
NOTARY

- 26 -

TRANSLATE COPY

32

To

The D.M. Nadia,

Krishnagar, Nadia.

Subject:- Complain against un-authorized brick field constructed in the populated locality and in the three crops land.

Sir,

We, the under signed the permanent resident of village- Jhitkipota, Debipur, P.O.- Dalimoula, P.S.- Dhubulia, Dist.- Nadia, beg to state that the land under Mouza- Dalimouma and Jhitkipota are very good and three time crops land and there is a deep pump (RLI) being ID No. 334025533 for the purpose of cultivation. Now some people of the village namely Bohar Sk., Alihosen Sk. , Babu Mondal and Mostali Mondal all of village- Jhitkipota P.O.- Dalimoula, P.S.- Dhubulia, Dist. Nadia, are forcefully by violating the rules and regulation trying to built a brick field.

If the said brick field is being built, we will loss huge which cannot be calculated by money. On the one hand we lose three time crops land and on the other hand we will face pollution of the said brick and there is only one 8 feet wide panchayet road for the village and if the permission is being given, the road will be destroyed and the same will increases the accident.

Accordingly, it is prayed that the villagers are requesting you not give permission to the said brick field and kindly take necessary steps so that the same may be stopped immediately.

Scheduled of the land

District-Nadia, P.S.- Dhubulia, Mouza- 30 Uttar Jhitkipota, Dag- 130, 132,152,104,134,136 and some other land.

Thanking you.

Yours faithfully

Sd-

Date- 25.06.2020.

GOVT. OF INDIA
NOTARY

-20-

P15

33

To,
The S.D.O.-Sadar
At Krishnagar, Nadia

বিষয়ঃ-,মিডায় পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট ভাটা কারার বিরুদ্ধে আবেদন।

মহাশয়,

আমাদের বিনীত নিবেদন এই যে আমরা কৃষ্ণনগর-২ নং ব্লক এলাকায় মওগাছা-১ নং গ্রাম পাহায়েত এলাকার, ধুবুলিয়া থানার অধিন ঝিটকেশোতা,ছেখিপুর গ্রামের স্থায়ী বাসিন্দা। নিম্ন তপশিল যুক্ত ৩০ নং উত্তর ঝিটকেশোতা মৌজায় মিডার পাম্পের (RLI ID NO-334025533) জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকায় ,বাসার সেখ, আনি হসেন সেখ, বাবু মওল, মন্টুনি মওল সাং ঝিটকেশোতা থানা ধুবুলিয়া, কোন রকম আইন ও বিধিকে অমান্য না করে ইট ভাটা করাবে।

মিডায় পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট ভাটা করিলে আমাদের অপূরণীয় ক্ষতি হবে যা অর্থ দিয়ে পরিমাপ করা সম্ভবনাহ। একদিকে তিন ফসলী চাষের জমি ক্ষয় হবে, অন্য দিকে ইট ভাটার ধোয়া ও ছাই এর পরুশ ফসলের ক্ষতি যেমন হবে তেমনি এলাকায় দূষণের হার বৃদ্ধি পাবার কারনে জন সাধারনের নানা বিধ শারীরিক অসুখ দেখা দেবে। এবং ঘন বসতি যুক্ত গ্রামের মাথ দিয়ে ভারী যান চলাচল করিলে মানুষ ক্ষতির সাথে সাথে গ্রামিন এলাকাই দূর্ঘটনা প্রবণতা বাড়বে।

অতএব মহাশয়ের নিকট একান্ত অনুরোধ অবশ্য, কাগজ পত্রাদি ও সরেজমিনে তদন্ত সাপেক্ষে সত্বরেই বাবস্থা গ্রহণ করে বাধিত করিবেন।

তসদীন
জেলা নদীয়া থানা ধুবুলিয়া মৌজা ৩০ উত্তর ঝিটকেশোতা দাগ ১৩০,১৩২,১৫২,১০৪,১৩৪,১৩৬ ও তার সাথের দাগ গুলি।

নিবেদন-ইতি

তারিখ- 25-6-20

ঝিটকেশোতা,ছেখিপুর গ্রামের বাসিন্দা

স্বাক্ষরযুক্ত

1) [illegible]
M. No- 8509379041
2) আফিজুল সেখ 8392028731
3) [illegible]
M. No- 8017897880
4) [illegible] 8597882067
5) [illegible]
6) বাবু সেখ
আলমা খেলান সেখ
M.O 8167204159
7) [illegible]
8) 9733239376
9) [illegible]
10) ATA Bel-Sk M.No-9064731370
11) MINTAJUL SK
12) [illegible]
13) [illegible]
14) Sircajul Sk
15) [illegible]
16) আমল আহা

25 JUN 2020
Office of the S.D.O. Sadar, Krishnagar, Nadia

GOVT. OF INDIA
NOTARY
Expiry Date 31.12.23

-80-

TRANSLATE COPY

34

To

The S.D.O. Sadar,

Krishnagar, Nadia.

Subject:- Complain against un-authorized brick field constructed in the populated locality and in the three crops land.

Sir,

We, the under signed the permanent resident of village- Jhitkipota, Debipur, P.O.- Dalimoula, P.S.- Dhubulia, Dist.- Nadia, beg to state that the land under Mouza- Dalimouma and Jhitkipota are very good and three time crops land and there is a deep pump (RLI) being ID No. 334025533 for the purpose of cultivation. Now some people of the village namely Bohar Sk., Alihosen Sk. , Babu Mondal and Mostali Mondal all of village- Jhitkipota P.O.- Dalimoula, P.S.- Dhubulia, Dist. Nadia, are forcefully by violating the rules and regulation trying to built a brick field.

If the said brick field is being built, we will loss huge which cannot be calculated by money. On the one hand we lose three time crops land and on the other hand we will face pollution of the said brick and there is only one 8 feet wide panchayet road for the village and if the permission is being given, the road will be destroyed and the same will increases the accident.

Accordingly, it is prayed that the villagers are requesting you not give permission to the said brick field and kindly take necessary steps so that the same may be stopped immediately.

Scheduled of the land

District-Nadia, P.S.- Dhubulia, Mouza- 30 Uttar Jhitkipota, Dag- 130, 132,152,104,134,136 and some other land.

Thanking you.

Yours faithfully

Sd-

Date- 25.06.2020.

GOVT. OF INDIA
NOTARY

35

To
The A.D.M. and L.R.O.
At Krishnagar, Nadia

বিষয়:- নিবন্ধন পাশপোর্ট আনা সেই যুক্ত তিন কপী এ পাশ আনা কপীটি পূর্ণ এলাকা ঠিক করিয়া করানো নিমিত্তে আবেদন।

মহাশয়,

আপনার বিবেচনার্থে বিনীত নিবেদন এই যে আমরা কৃষ্ণনগর-১ নং ব্লক এলাকার ঝাউপাড়া-১ নং গ্রাম পঞ্চায়েত এলাকার, পুলিশা থানার অধিন বিটিসোপাড়া,পেঁচিপুর গ্রামের স্থায়ী বাসিন্দা নিম্ন তপশিল যুক্ত দুই জন উক্ত বিটিসোপাড়া মৌজার নিবন্ধন পাশপোর্ট (PAU ID NO 3340255331) আনা সেই যুক্ত তিন কপী এ যুক্ত আনা কপীটি পূর্ণ এলাকার ডাকঘর সেই, প্রতি মহাল সেই, থানা মহল, জমাটি মহাল আনা বিটিসোপাড়া থানা পুলিশা, জেলা মহল নদীয়া এ বিবিধে পরগনা নং ঠিক ঠাঁই করিয়া দেওয়া।

নিবন্ধন পাশপোর্ট আনা সেই যুক্ত তিন কপী এ পাশ আনা কপীটি পূর্ণ এলাকা ঠাঁই ঠাঁই করিলে আমাদের অসুবিধার অতি ধরা যা অর্থ স্থির পরিমাণ করা সম্ভবপরে,এমনিতে তিন কপী চাহার আনি আসে যায়, আমা পিক ঠাঁই তারিখ বেলা এ থাকি এর পরেন কপালের অতি বেশন হইল যেমনি এলাকার পুরাপার যাক পৃথি পাশায় কারণে তাম সমাধানের আমা বিশ পারিপ্রেক্ষিক অসুখ বেশ দেবে, এবং পাশ কপীটি যুক্ত প্রমাণ যাব পাশপোর্ট পাক ঠাকা নিয়ে ভারী আন চলাচল করিলে ভ্রমণ অতির সহজ সাধন প্রদিন এলাকার পুরিধা প্রদপতা বাড়াবে।

অতএব মহাশয়ের নিকট একান্ত অনুরোধ অবাহ, কাতর পাঠানি এ সহজবিধান তাদের আপোষে পাশপোর্ট সমস্যা চিরন আছে অধিক করিয়েন।

ভবদীয়

জেলা নদীয়া থানা পুলিশা মৌজা ৩০ টিকর বিটিসোপাড়া আর ১৩০,১৩১,১৩২,১৩৩,১৩৪,১৩৬ এ ভাই আপোষ পাশ প্রদি

নিবেদন-ইতি

বিটিসোপাড়া,পেঁচিপুর গ্রামের বাসিন্দা

তারিখ 25-6-20

আবেদন -

১) [illegible]

২) [illegible]

3) [illegible]

4) [illegible]

5) [illegible]

6) [illegible]

7) [illegible]

8) [illegible]

9) [illegible]

10) [illegible]

11) [illegible]

12) [illegible]

13) [illegible]

14) [illegible]

15) [illegible]

16) [illegible]

17) [illegible]

18) [illegible]

19) [illegible]

20) [illegible]

DISTRICT LAND & LAND REFORMS OFFICE
CONTENTS NOT VERIFIED
KRISHNAGAR

NOTARY GOVT OF INDIA

TRANSLATE COPY

36.

To

The A.D.M. and L.R.O.,

Krishnagar, Nadia.

Subject:- Complain against un-authorized brick field constructed in the populated locality and in the three crops land.

Sir,

We, the under signed the permanent resident of village- Jhitkipota, Debipur, P.O.- Dalimoula, P.S.- Dhubulia, Dist.- Nadia, beg to state that the land under Mouza- Dalimouma and Jhitkipota are very good and three time crops land and there is a deep pump (RLI) being ID No. 334025533 for the purpose of cultivation. Now some people of the village namely Bohar Sk., Alihosen Sk. , Babu Mondal and Mostali Mondal all of village- Jhitkipota P.O.- Dalimoula, P.S.- Dhubulia, Dist. Nadia, are forcefully by violating the rules and regulation trying to built a brick field.

If the said brick field is being built, we will loss huge which cannot be calculated by money. On the one hand we lose three time crops land and on the other hand we will face pollution of the said brick and there is only one 8 feet wide panchayet road for the village and if the permission is being given, the road will be destroyed and the same will increases the accident.

Accordingly, it is prayed that the villagers are requesting you not give permission to the said brick field and kindly take necessary steps so that the same may be stopped immediately.

Scheduled of the land

District-Nadia, P.S.- Dhubulia, Mouza- 30 Uttar Jhitkipota, Dag- 130, 132,152,104,134,136 and some other land.

Thanking you.

Yours faithfully

Sd-

Date- 25.06.2020.

GOVT OF INDIA NOTARY

-৪৩-

P/6.

To, The Officer-in-Charge
Office of the General Manager
District Industries Centre, Nadia.

37

বিষয়:- রিতার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জল বসতি পূর্ণ এলাকা ইট ভাঁটা স্থাপনায় বিরুদ্ধে অভিযোগ।

মহাশয়,

আমাদের বিনীত নিবেদন এই যে আমরা কৃষ্ণনগর-২ নং ব্লক এলাকার কাঁঠালিয়া-১ নং গ্রাম পঞ্চায়েত এলাকায়, ধুবুলিয়া থানার অধীন ঝিটকেপোতা,দেবিপুর গ্রামের স্থায়ী বাসিন্দা। নিম্ন তপশিল ভুক্ত ৩০ নং উত্তর ঝিটকেপোতা মৌজায় রিতার পাম্পের (RLI ID NO 3340255331) জলে সেচ যুক্ত তিন ফসলী ও ঘন জল বসতি পূর্ণ এলাকায় ,বাহার সেখ, আলি হোসেন সেখ, বাবু মন্ডল, মহাদি মন্ডল সাং ঝিটকেপোতা থানা ধুবুলিয়া, কোন প্রকার আইন ও বিধিকে মান্যতা না দিয়ে ইট ভাঁটা করছে।

রিতার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জল বসতি পূর্ণ এলাকা ইট ভাটা করিলে আমাদের অপূরণীয় ক্ষতি হবে যা অর্থ দিয়ে পরিমাপ করা সম্ভবপর নহে। একদিকে তিন ফসলী চাষের জমি হ্রাস হবে, অন্য দিকে ইট ভাটার ধোয়া ও ছাই এর দরুন ফসলের ক্ষতি হবে ফলে উক্ত এলাকার ভূগর্ভস্থ জল মৃত্তিকা বায়ু ও পরিবেশ দূষণের মাত্রা বৃদ্ধি পাবে ফলে জল সাধারনের নানা বিধ স্বাস্থ্যগত অসুখ দেখা দেবে। এবং ঘন বসতি যুক্ত গ্রামের মধ্যে অবাধ গতি রাস্তা দিয়ে ভারী ট্রাক চলাচল করিলে রাস্তার মাটির সাথে সাথে গ্রামীন এলাকায় দুর্ঘটনা প্রবণতা বাড়াবে।

অতএব মহাশয়ের নিকট একান্ত প্রার্থনা জানাই, কাগজ পত্রাদি ও সরেজমিনে তদন্ত সাপেক্ষে যথাযথ ব্যবস্থা গ্রহণ করে বাধিত করিবেন।

তপশীল

জেলা নদীয়া থানা ধুবুলিয়া মৌজা ৩০ উত্তর ঝিটকেপোতা দাগ ১৩০,১৩২,১৫২,১৩৪,১৩৫,১৩৬ ও তার পাশের দাগ গুলি।

নিবেদক-ইতি

ঝিটকেপোতা,দেবিপুর গ্রামের বাসিন্দা

স্বাক্ষরঃ

1) [illegible]
2) [illegible]
3) [illegible]
4) [illegible]
5) [illegible]
6) [illegible]
7) [illegible]
8) [illegible]
9) [illegible]
10) ATABEL SK 9064743170
11) MINTA JUL SK
12) [illegible]
13) [illegible]
14) Ghoraful SK
15) [illegible]
16) [illegible]

Office of the General Manager Dist. Industries Centre • Nadia •
RECEIVED
26 JUN 2020
Content Not Verified

GOVT. OF INDIA
NOTARY

TRANSLATE COPY

38

To

The Officer in charge,
Office of the General Manager
District Industry Centre
Krishnagar, Nadia.

Subject:- Complain against un-authorized brick field constructed in the populated locality and in the three crops land.

Sir,

We, the under signed the permanent resident of village- Jhitkipota, Debipur, P.O.- Dalimoula, P.S.- Dhubulia, Dist.- Nadia, beg to state that the land under Mouza- Dalimouma and Jhitkipota are very good and three time crops land and there is a deep pump (RLI) being ID No. 334025533 for the purpose of cultivation. Now some people of the village namely Bohar Sk., Alihosen Sk. , Babu Mondal and Mostali Mondal all of village- Jhitkipota P.O.- Dalimoula, P.S.- Dhubulia, Dist. Nadia, are forcefully by violating the rules and regulation trying to built a brick field.

If the said brick field is being built, we will loss huge which cannot be calculated by money. On the one hand we lose three time crops land and on the other hand we will face pollution of the said brick and there is only one 8 feets wide panchayet road for the village and if the permission is being given, the road will be destroyed and the same will increases the accident.

Accordingly, it is prayed that the villagers are requesting you not give permission to the said brick field and kindly take necessary steps so that the same may be stopped immediately.

Scheduled of the land

District-Nadia, P.S.- Dhubulia, Mouza- 30 Uttar Jhitkipota, Dag- 130, 132,152,104,134,136 and some other land.

Thanking you.

Yours faithfully

Sd-

Date- 26.06.2020.

GOVT. OF INDIA NOTARY

To,
The BI and LRO , Krishnagar–2
At Dbubulia r, Nadia

P/7

বিষয়:-,রিভার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট তাঁটা কারার বিরুদ্ধে আবেদন।

মহাশয়,

আমাদের বিনীত নিবেদন এই যে আমরা কৃষ্ণনগর–২ নং ব্লক এলাকার মওপারা–১ নং গ্রাম পঞ্চায়েত এলাকার, ধুবুলিয়া থানার অধিন ঝিটকেপোতা,দেবিপুর গ্রামের স্থায়ী বাসিন্দা। নিম্ন তপশিল ভুক্ত ৩০ নং উত্তর ঝিটকেপোতা মৌজায় রিভার পাম্পের (RLI ID NO 334025533) জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকায় ,যাহার সেখ, আলি হসেন সেখ, বাবু মণ্ডল, মঙ্গলি মণ্ডল সাং ঝিটকেপোতা থানা ধুবুলিয়া, কোন প্রকম আইন ও বিধিকে মান্যতা না দিয়ে ইট তাঁটা করছে।

রিভার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট তাঁটা করিলে আমাদের অপূরণীয় ক্ষতি হবে যা অর্থ দিয়ে পরিমাপ করা সম্ভবনয়ে। একদিকে তিন ফসলী চাষের জমি ধ্বংস হবে, অন্য দিকে ইট তাঁটার ধোয়া ও ছাই এর দরুন ফসলের ক্ষতি যেমন হবে তেমনি এলাকার পূষণের হার বৃদ্ধি পাবায় কারনে জন সাধারনের নানা বিধ শারীরিক অসুখ দেখা দেবে। এবং ঘন বসতি যুক্ত গ্রামের মাঝ বরাবর সরু রাস্তা দিয়ে ভারী যান চলাচল করিলে রাস্তার ক্ষতির সাথে সাথে গ্রামিন এলাকাই দুর্ঘটনা প্রবণতা বাড়বে।

এবিষয়ে আমরা গ্রামবাসী মিলিত ভাবে লিখিত ভাবে ,রিভার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট তাঁটা করে নদী জল দুষন, মাটির অপব্যাবহার ,ও পরিবেশ দূষণের প্রতিকার চেয়ে আবেদন করি গত ২৪.০৬.২০০৬ তারিখে আপনার নিকট প্রতিকার চেয়ে আবেদন করি কিন্তু কন এক অজানা কারনে , সমাজের রাজনৈতিক ,অরথনৈতিক প্রভাবশালী হওয়ায় কাজের গতি দিনের পর দিন বেড়ে ছলেছে।

অতএব মহাশয়ের নিকট একান্ত অনুরোধ অবশ্য, কাগজ পাত্রাদি ও সরেজমিনে তদন্ত সাপেক্ষে যথাযথ ব্যবস্থা গ্রহণ করে বাধিত করিবেন।

তপশীল

জেলা নদীয়া থানা ধুবুলিয়া মৌজা ৩০ উত্তর ঝিটকেপোতা দাগ ১৩০,১৩২,১৫২,১০৪,১৩৪,১৩৬ ও তার পাশের দাগ গুলি।

নিবেদন-ইতি

ঝিটকেপোতা,দেবিপুর গ্রামের বাসিন্দা

1) রাজন আলি সেখ
2) বাবু সে খ
3) সাতাবুল হোসেন
4) ইনসানুল সেখ
5) ওজনাত সেন
6) আলমগির হোসেন সেখ
7) কাহিরুল সেখ
8) সাহাবুদ্দিন সেখ
9) [illegible]
10) Hobibur mondal
11) [illegible]
12) আবুল সেখ
13) সারুক সেখ
14) [illegible]
15) [illegible]

OFFICE OF THE B.L.&L.R.O. KRISHNAGAR-II
DHUBULIA, NADIA
CONTAINS NOT VERIFIED
RECEIVED ON.....
SIGNATURE OF DEALING CLERK

GOVT OF INDIA
NOTARY

- 30 -

40

TRANSLATE COPY

To
The BL and LRO, Krishnagar-2,
At Dhubulia, Nadia.

Subject:- Complain against un-authorized brick field constructed in the populated locality and in the three crops land.

Sir,

We, the under signed the permanent resident of village- Jhitkipota, Debipur, P.O.- Dalimoula, P.S.- Dhubulia, Dist.- Nadia, beg to state that the land under Mouza- Dalimouma and Jhitkipota are very good and three time crops land and there is a deep pump (RLI) being ID No. 334025533 for the purpose of cultivation. Now some people of the village namely Bohar Sk., Alihosen Sk. , Babu Mondal and Mostali Mondal all of village- Jhitkipota P.O.- Dalimoula, P.S.- Dhubulia, Dist. Nadia, are forcefully by violating the rules and regulation trying to built a brick field.

If the said brick field is being built, we will loss huge which cannot be calculated by money. On the one hand we lose three time crops land and on the other hand we will face pollution of the said brick and there is only one 8 feets wide panchayet road for the village and if the permission is being given, the road will be destroyed and the same will increases the accident.

In this regard, we, the villagers jointly made representation on 24.06.2020 against the illegal and un-authorized brick field which will cause misuse of soil, water pollution and air pollution in a populated locality but reason unknown, the said illegal work take its speed today being economically and politically influenced persons of the society.

Accordingly, it is prayed that the villagers are requesting you not give permission to the said brick field and kindly take necessary steps so that the same may be stopped immediately.

Scheduled of the land

District-Nadia, P.S.- Dhubulia, Mouza- 30 Uttar Jhitkipota, Dag- 130, 132,152,104,134,136 and some other land.

Thanking you.

Yours faithfully

Sd-

Date- 27.07.2020.

GOVT. OF INDIA NOTARY

To,
The B D O , Krishnagar-2
At Dbubulia r , Nadia

বিষয়:-,রিভার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট ভাটা কারার বিরুদ্ধে আবেদন।

মহাশয়,

আমাদের বিনীত নিবেদন এই যে আমরা কৃষ্ণনগর-২ নং ব্লক এলাকার নওপারা-১ নং গ্রাম পাঞ্চায়েত এলাকার, ধুবুলিয়া থানার অধিন ঝিটকেশোতা,দেবিপুর গ্রামের স্থায়ী বাসিন্দা। নিম্ন তপসিল ভুক্ত ৩০ নং উত্তর ঝিটকেশোতা মৌজার রিভার পাম্পের (RLI ID NO 334025533) জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকায় ,বাহার সেখ, আলি হসেন সেখ, বাবু মণ্ডল, মন্টালি মণ্ডল সাং ঝিটকেশোতা থানা ধুবুলিয়া, কোন রকম আইন ও বিধিকে মান্যতা না দিয়ে ইট ভাটা করছে।

রিভার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট ভাটা করিলে আমাদের অপূরণীয় ক্ষতি হবে যা অর্থ দিয়ে পরিমাপ করা সম্ভবনহে। একদিকে তিন ফসলী চাষের জমি হ্রাস হবে, অন্য দিকে ইট ভাটার ধোয়া ও ছাই এর দারুন ফসলের ক্ষতি যেমন হবে তেমনি এলাকার দূষণের হার বৃদ্ধি পাবার কারনে জন সাধারনের নানা বিধ শারীরিক অসুখ দেখা দেবে। এবং ঘন বসতি যুক্ত গ্রামের মাঝ বরাবর সরু রাস্তা দিয়ে ভারী যান চলাচল করিলে রাস্তার ক্ষতির সাথে সাথে গ্রামিন এলাকাই দূর্ঘটনা প্রবণতা বাড়বে।

এবিষয়ে আমরা গ্রামবাসী মিলিভ ভাবে লিখিত ভাবে ,রিভার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট ভাটা করে দষী জল দুষন, ম্যাটির অপব্যাবহার ,ও পরিবেশ দূষণের প্রতিকার চেয়ে আবেদন করি গত ২৪.০৬.২০০৬ তারিখে আপনার নিকট প্রতিকার চেয়ে আবেদন করি কিন্তু কন এক অজানা কারনে, সমাজের রাজনৈতিক ,অরনৈতিক প্রভাবশালী হওয়ায় কাজের গতি দিনের পর দিন বেড়ে চলেছে।

অতএব মহাশয়ের নিকট একান্ত অনুরোধ অবস্থা, কাগজ পত্রাদি ও সরেজমিনে তদন্ত সাপেক্ষে যথাযথ ব্যবস্থা গ্রহণ করে বাধিত করিবেন।

তপশীল

জেলা নদীয়া থানা ধুবুলিয়া মৌজা ৩০ উত্তর ঝিটকেশোতা দাগ ১৩০,১৩২,১৫২,১০৪,১৩৪,১৩৬ ও তার পাশের দাগ গুলি।

নিবেদন-ইতি

ঝিটকেশোতা,দেবিপুর গ্রামের বাসিন্দা

1) হাসান আলি সেখ
2) বাবু সেখ
3) [illegible]
4) [illegible]
5) [illegible]
6) [illegible]
7) [illegible]
8) [illegible]
9) [illegible]
10) [illegible]
11) [illegible]
12) [illegible]
13) [illegible]
14) [illegible]

B.D.O. Kgr-II

- 30 -

TRANSLATE COPY

42

To
The B D O, Krishnagar-2,
At Dhubulia, Nadia.

Subject:- Complain against un-authorized brick field constructed in the populated locality and in the three crops land.

Sir,

We, the under signed the permanent resident of village- Jhitkipota, Debipur, P.O.- Dalimoula, P.S.- Dhubulia, Dist.- Nadia, beg to state that the land under Mouza- Dalimouma and Jhitkipota are very good and three time crops land and there is a deep pump (RLI) being ID No. 334025533 for the purpose of cultivation. Now some people of the village namely Bohar Sk., Alihosen Sk. , Babu Mondal and Mostali Mondal all of village- Jhitkipota P.O.- Dalimoula, P.S.- Dhubulia, Dist. Nadia, are forcefully by violating the rules and regulation trying to built a brick field.

If the said brick field is being built, we will loss huge which cannot be calculated by money. On the one hand we lose three time crops land and on the other hand we will face pollution of the said brick and there is only one 8 feets wide panchayet road for the village and if the permission is being given, the road will be destroyed and the same will increases the accident.

In this regard, we, the villagers jointly made representation on 24.06.2020 against the illegal and un-authorized brick field which will cause misuse of soil, water pollution and air pollution in a populated locality but reason unknown, the said illegal work take its speed today being economically and politically influenced persons of the society.

Accordingly, it is prayed that the villagers are requesting you not give permission to the said brick field and kindly take necessary steps so that the same may be stopped immediately.

Scheduled of the land

District-Nadia, P.S.- Dhubulia, Mouza- 30 Uttar Jhitkipota, Dag- 130, 132,152,104,134,136 and some other land.

Thanking you.

Yours faithfully

Sd-

Date- 27.07.2020.

43

To,
The DM Nadia
At Krishnagar , Nadia

বিষয়:-,মিতালি খালের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট ভাটা স্থাপনার বিরুদ্ধে আবেদন।

মহাশয়,

আমাদের বিনীত নিবেদন এই যে আমরা কৃষ্ণনগর-২ নং ব্লক এলাকার দত্তপারা-১ নং গ্রাম পঞ্চায়েত এলাকার, ধুবুলিয়া থানার অধিন ঝিটকেপোতা,দেবিপুর গ্রামের স্থায়ী বাসিন্দা। দিয়ং তপশিল ভুক্ত ৩০ নং উত্তর ঝিটকেপোতা মৌজায় মিতালি খালের (RLI ID NO 334025533) জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকায় ,যাহার সেখ, আলি হোসেন সেখ, বাবু মন্ডল, মস্থালি মন্ডল সাং ঝিটকেপোতা থানা ধুবুলিয়া, কোন প্রকম আইন ও বিধিকে মান্যতা না দিয়ে ইট ভাটা করছে।

মিতালি খালের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট ভাটা করিলে আমাদের অপূরণীয় ক্ষতি হবে যা অর্থ দিয়ে পরিমাপ করা সম্ভবপর। একদিকে তিন ফসলী চাষের জমি হ্রাস হবে, অন্য দিকে ইট ভাটার ধোয়া ও ছাই এর দরুন ফসলের ক্ষতি যেমন হবে তেমনি এলাকার ভূগর্ভের ক্ষার বৃদ্ধি পাবার কারনে জল সাধারনের নানা বিধ শারীরিক অসুখ দেখা দেবে। এবং ঘন বসতি যুক্ত গ্রামের মাঝ বরাবর সরু রাস্তা দিয়ে ভারী মাল চলাচল করিলে যানজট সাথে সাথে গ্রামিন এলাকাই দুর্ঘটনা প্রবণতা বাড়বে।

এবিষয়ে আমরা গ্রামবাসী মিলিত ভাবে স্থানিয় পঞ্চায়েত, BDO, BL and LRO কে লিখিত ভাবে ,মিতালি খালের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট ভাটা করে নদী জল দূষন, মাটির অসম্যাবহার ,ও পরিবেশ দূষণের প্রতিকার চেয়ে আবেদন করি গত ২৪.০৬.২০০৬ তারিখে এবং আপনার নিকট প্রতিকার চেয়ে আবেদন করি গত ২৫.০৬.২০২০ তারিখে। কিন্তু কন এক অজানা কারনে , সমাজের রাজনৈতিক ,অর্থনৈতিক প্রভাবশালী হওয়ায় কাজের গতি দিনের পর দিন থেমে গেছে।

অতএব মহাশয়ের নিকট একান্ত অনুরোধ অবৈধ কাঁচামাটি ও গজারিমিলে তদন্ত সাপেক্ষে যথাযথ ব্যবস্থা গ্রহণ করে বাধিত করিবেন।

তপশীল
জেলা নদীয়া থানা ধুবুলিয়া মৌজা ৩০ উত্তর ঝিটকেপোতা দাগ ১৩০,১৩২,১৫১,১০৪,১৩৪,১৩৬ ও তার পাশের দাগ গুলি।

নিবেদন-ইতি

ঝিটকেপোতা,দেবিপুর গ্রামের বাসিন্দা

THE DISTRICT MAGISTRATE Received Content without Verification NADIA OFFICE
27/7/20

1) রহমান আলি সেখ
2) বাবু সেখ
3) জাহাবুল সেখ
4) ইনজামুল সেখ
5) জেনাত সেখ
6) আলকামা হোসেন সেখ
7) আরিবুল সেখ
8) সাহাবুদ্দিন সেখ
9) [illegible]
10) Hakim mondal
11) খালেক মন্ডল
12) আবুজেদ সেখ
13) ইসমাইল সেখ
14) [illegible]
15) [illegible]

GOVT OF INDIA

TRANSLATE COPY

44

To
The DM Nadia,
At Krishnagar, Nadia.

Subject:- Complain against un-authorized brick field constructed in the populated locality and in the three crops land.

Sir,

We, the under signed the permanent resident of village- Jhitkipota, Debipur, P.O.- Dalimoula, P.S.- Dhubulia, Dist.- Nadia, beg to state that the land under Mouza- Dalimouma and Jhitkipota are very good and three time crops land and there is a deep pump (RLI) being ID No. 334025533 for the purpose of cultivation. Now some people of the village namely Bohar Sk., Alihosen Sk. , Babu Mondal and Mostali Mondal all of village- Jhitkipota P.O.- Dalimoula, P.S.- Dhubulia, Dist. Nadia, are forcefully by violating the rules and regulation trying to built a brick field.

If the said brick field is being built, we will loss huge which cannot be calculated by money. On the one hand we lose three time crops land and on the other hand we will face pollution of the said brick and there is only one 8 feets wide panchayet road for the village and if the permission is being given, the road will be destroyed and the same will increases the accident.

In this regard, we, the villagers jointly made representation on 25.06.2020 against the illegal and un-authorized brick field which will cause misuse of soil, water pollution and air pollution in a populated locality but reason unknown, the said illegal work take its speed today being economically and politically influenced persons of the society.

Accordingly, it is prayed that the villagers are requesting you not give permission to the said brick field and kindly take necessary steps so that the same may be stopped immediately.

Scheduled of the land

District-Nadia, P.S.- Dhubulia, Mouza- 30 Uttar Jhitkipota, Dag- 130, 132,152,104,134,136 and some other land.

Thanking you.

Yours faithfully

Sd-

Date- 27.07.2020.

GOVT. OF INDIA NOTARY

To,
The A.D.M and L.R.O.
At Krishnagar, Nadia

45

বিষয়:- রিভার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জল বসতি পূর্ণ এলাকায় ইট ভাঁটা করার বিরুদ্ধে আবেদন।

মহাশয়,

আমাদের বিনীত নিবেদন এই যে আমরা কৃষ্ণনগর-২ নং ব্লক এলাকার নওপারা-১ নং গ্রাম পঞ্চায়েত এলাকায়, ধুবুলিয়া থানার অধিন ঝিটকেগোড়া,দেখিপুর গ্রামের স্থায়ী বাসিন্দা। নিম্ন তপশিল ভুক্ত ৬০ নং উত্তর ঝিটকেগোড়া মৌজায় রিভার পাম্পের (RLI ID NO 334025533) জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকায় ,যাহার সেখ. আলি হাসেল সেখ. বাবু মণ্ডল, মস্থালি মণ্ডল সাং ঝিটকেগোড়া থানা ধুবুলিয়া, কোন প্রকার আইন ও বিধিকে মান্যতা না দিয়ে ইট ভাঁটা করছে।

রিভার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট ভাঁটা করিলে আমাদের অপূরণীয় ক্ষতি হবে যা অর্থ দিয়ে পরিমাপ করা সম্ভবনাহে।একদিকে তিন ফসলী চাষের জমি হ্রাস হবে, অন্য দিকে ইট ভাটার ধোয়া ও ছাই এর সকল ফসলের ক্ষতি যেমন হবে তেমনি এলাকায় ফুসফুসের রোগ বৃদ্ধি পাবার সম্ভাবনা রোগ সাধারণের মারা বিষে পারীরিক অসুখ দেখা দেবে। এবং ঘন বসতি যুক্ত গ্রামের মাটি কাটাবার সময় বাড়ি ঘর দিয়ে জারী মাটি চলাচলে ফাটিবে যাওয়ার ক্ষতির সাথে সাথে গ্রামিন এলাকাই দুর্ঘটনা প্রবণতা বাড়বে।

এবিষয়ে আমরা গ্রামবাসী মিলিত ভাবে স্থানিয় প্রধানের, BDO, BL and LRO কে লিখিত ভাবে ,রিভার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জন বসতি পূর্ণ এলাকা ইট ভাঁটা কার নদী জল দূষন, মাটির অপব্যবহার ,ও পরিবেশ দূষনের প্রতিকার চেয়ে আবেদন করি গত ২৪.০৬.২০০৬ তারিখে এবং আপনার নিকট প্রতিকার চেয়ে আবেদন করি গত ২৫.০৬.২০২০ তারিখে। কিন্তু কন এক অজানা কারণে , সমস্তের রাজনৈতিক ,প্রশাসনৈতিক প্রভাবশালী হওয়ায় কাজের গতি নিম্নের পর দিন বেড়ে চলেছে।

অতএব মহাশয়ের নিকট একান্ত অনুরোধ আবশ্যক কাগজ পত্রাদি ও সরেজমিনে তদন্ত সাপেক্ষে যথাযথ ব্যবস্থা গ্রহণ করে বাধিত করিবেন।

তপশীল

জেলা নদীয়া থানা ধুবুলিয়া মৌজা ৩০ উত্তর ঝিটকেগোড়া দাগ ১৩০,১৩২,১৫২,১০৪,১৩৪,১৩৬ ও তার পাশের দাগ গুলি।

নিবেদন-ইতি

ঝিটকেগোড়া,দেখিপুর গ্রামের বাসিন্দা

1) [illegible]
2) [illegible]
3) [illegible]
4) [illegible]
5) [illegible]
6) [illegible]
7) [illegible]
8) [illegible]
9) [illegible]
10) [illegible]
11) [illegible]
12 [illegible]
13 [illegible]
14 [illegible]
15 [illegible]

DISTRICT LAND & LAND REFORMS OFFICE
CONTENTS NOT VERIFIED
27 JUL
KRISHNAGAR NADIA

NOTARY GOVT OF INDIA

TRANSLATE COPY

46

To
The A D M and L R
At Krishnagar, Nadia.

Subject:- Complain against un-authorized brick field constructed in the populated locality and in the three crops land.

Sir,

We, the under signed the permanent resident of village- Jhitkipota, Debipur, P.O.- Dalimoula, P.S.- Dhubulia, Dist.- Nadia, beg to state that the land under Mouza- Dalimouma and Jhitkipota are very good and three time crops land and there is a deep pump (RLI) being ID No. 334025533 for the purpose of cultivation. Now some people of the village namely Bohar Sk., Alihosen Sk. , Babu Mondal and Mostali Mondal all of village- Jhitkipota P.O.- Dalimoula, P.S.- Dhubulia, Dist. Nadia, are forcefully by violating the rules and regulation trying to built a brick field.

If the said brick field is being built, we will loss huge which cannot be calculated by money. On the one hand we lose three time crops land and on the other hand we will face pollution of the said brick and there is only one 8 feets wide panchayet road for the village and if the permission is being given, the road will be destroyed and the same will increases the accident.

In this regard, we, the villagers jointly made representation on 25.06.2020 against the illegal and un-authorized brick field which will cause misuse of soil, water pollution and air pollution in a populated locality but reason unknown, the said illegal work take its speed today being economically and politically influenced persons of the society.

Accordingly, it is prayed that the villagers are requesting you not give permission to the said brick field and kindly take necessary steps so that the same may be stopped immediately.

Scheduled of the land

District-Nadia, P.S.- Dhubulia, Mouza- 30 Uttar Jhitkipota, Dag- 130, 132,152,104,134,136 and some other land.

Thanking you.

Yours faithfully

Sd-

Date- 27.07.2020.

GOVT. OF INDIA NOTARY

P/8

To,
The Chairman /
The Member Secretary
West Bengal Pollution Control Board
Paribesh Bhawan, 10-LA Sector-III Salt Lake , Calcutta 700098

Date : 30.07.2020

দারখাস্তকারী'- ১ রাজ্জাক সেখ পিতা আসগার সেখ
২ হাসেন আলি সেখ পিতা তাহাজদ্দিন সেখ
৩ সাহাবুদ্দিন সেখ পিতা কামাল সেখ
৪ জেব্বর সেখ পিতা দওসাদ সেখ
৫ আতাবুল সেখ পিতা হিয়াত সেখ
৬ মহাসিন সেখ পিতা রেজাবুল সেখ
৭ বাবার আলি সেখ পিতা বক্স সেখ
৮ মজলুম সেখ পিতা কালু সেখ
৯ সিরাজুল সেখ পিতা বদে সেখ
১০ সারুখ সেখ পিতা বুদু সেখ
১১ হালিম সেখ পিতা সবুর সেখ
১২ মিজু সেখ পিতা বাবু সেখ
১৩ মুন্নিম সেখ পিতা তদাণ সেখ
১৪ খালেক সেখ পিতা বুদু সেখ
১৫ আলার উদ্দিন সেখ পিতা হচেন সেখ
সর্ব সাং ঝিটকেশোভা সোশট দলিমোলা থানা ধুলুলিয়া জেলা নদীয়া ওয়েস্ট বেঙ্গল পিন ৭৪১১৪০

WEST BENGAL POLLUTION CONTROL BOARD
RECEIVED
30 JUL 2020
UNDER SIGNED
Salt Lake, Kol-700 098

বনাম

প্রতিপক্ষ ১ সাহিন সেখ পিতা বাহার সেখ
২ বাহার সেখ পিতা মোহম্মদ সেখ
৩ আলি হসেন সেখ পিতা আমের আলি সেখ
৪ বাবু মণ্ডল,পিতা ইজত মণ্ডল
৫ মন্টালি মণ্ডল পিতা দয়লা মণ্ডল
সর্ব সাং ঝিটকেশোভা সোশট দলিমোলা থানা ধুলুলিয়া জেলা নদীয়া ওয়েস্ট বেঙ্গল পিন ৭৪১১৪০

রিভার পাম্পের জলে সেচ যুক্ত তিন ফসলী ও ঘন জল বসতি পূর্ণ এলাকা ইট ভাটা করে নদী জল দূষন, মাটির অপব্যাবহার ,ও পরিবেশ দূষণের প্রতিকার চেয়ে আবেদন।

Pto

GOVT. OF INDIA
NOTARY

মহাশয়,

৫৪

আমার বিনীত নিবেদন এই যে আমরা কৃষ্ণনগর-২ নং ব্লক এলাকার মওপারা-৬ নং গ্রাম পঞ্চায়েত এলাকার, ধুবুলিয়া থানার অধিন ঝিটকেপোতা,দেশিপুর গ্রামের স্থায়ী বাসিন্দা। নিম্ন তপশিল ভুক্ত ৩০ নং উত্তর ঝিটকেপোতা মৌজায় রিভার পাশ্বের (RLI ID NO 334025533) জলে সেচ যুক্ত তিন ফসলী ও ঘন জল বসতি পূর্ণ এলাকায় ,খায়ার সেখ, আলি হুসেন সেখ, খাদু মণ্ডল, মস্তালি মণ্ডল সাং ঝিটকেপোতা থানা ধুবুলিয়া, কোন রকম আইন ও বিধিকে মান্যতা না দিয়ে ইট ভাটা করছে।

রিভার পাশ্বের জলে সেচ যুক্ত তিন ফসলী ও ঘন জল বসতি পূর্ণ এলাকা ইট ভাটা করিলে আমাদের অপূরণীয় ক্ষতি হবে যা অর্থ দিয়ে পরিমাপ করা সম্ভবনহে।একদিকে তিন ফসলী চাষের জমি ধ্বংস হবে, অন্য দিকে ইট ভাটার ধোয়া ও ছাই এর দরুন ফসলের ক্ষতি যেমন হবে তেমনি এলাকায় দূষণের মাত্র বৃদ্ধি পাবার কারণে জল সাধারণের নানা বিধ শারীরিক অসুখ দেখা দেবে। এবং ঘন বসতি যুক্ত গ্রামের মাঝ বরাবর সরু রাস্তা দিয়ে ভারী যান চলাচল করিলে রাস্তার ক্ষতির সাথে সাথে গ্রামিন এলাকাই দুর্ঘটনা প্রবণতা বাড়বে।

এবিষয়ে আমরা গ্রামবাসী মিলিত ভাবে স্থানিয় গ্রন্থায়েত, BDO, BL and LRO কে লিখিত ভাবে ,রিভার পাশ্বের জলে সেচ যুক্ত তিন ফসলী ও ঘন জল বসতি পূর্ণ এলাকা ইট ভাটা করে নদী জল দূষন, মাটির অপব্যাবহার ,ও পরিবেশ দূষণের প্রতিকার চেয়ে আবেদন করি গত ২৪.০৬.২০০৬ তারিখে এবং The DM, SDO, DIC ADMand LRO নিকট প্রতিকার চেয়ে আবেদন করি গত ২৫.০৬.২০২০ তারিখে। কিন্তু কল এক অজানা কারনে , সমাজের রাজনৈতিক ,অরথনৈতিক প্রভাবশালী হওয়ায় কাজের গতি দিনের পর দিন বেড়ে চলেছে।

অতএব মহাশয়ের নিকট একান্ত অনুরোধ অবস্থা, কাগজ পত্রাদি ও সরেজমিনে তদন্ত সাপেক্ষে যথাযথ ব্যবস্থা গ্রহণ করে বাধিত করিবেন।

তপশীল

জেলা নদীয়া থানা ধুবুলিয়া মৌজা ৩০ উত্তর ঝিটকেপোতা দাগ ১৩০,১৩২,১৫২,১০৪,১৩৪,১৩৬ ও তার পাশের দাগ গুলি।

নিবেদন-ইতি

1) [illegible] (2) [illegible] (3) [illegible]

4) [illegible] 5) [illegible] 6) [illegible]

8) Mojadum Sheikh 9) [illegible]

7 [illegible] 12) [illegible]

10) [illegible]

GOVT. OF INDIA NOTARY

- 405 -

TRANSLATE COPY

49

To
The Chairman/
The Member Secretary
West Bengal pollution Control Board
Paribesh Bhawan, 10-LA, Sector-III Salt Lake, Calcutta-700098.

Applicants:-

1. Rajjak Shekh Son of Asgar Sk.,
2. Hasen Ali Sk. Son off Tahajuddin Shekh,
3. Sahauddin Shekh Son of Joynal Sk.,
4. Jennat Shekh Son of Nowsad Sk.,
5. Atabul Shekh Son of Hiat Shekh,
6. Mahasin Shekh Son of Rejabul Shekh,
7. Babar Ali Shekh Son of Box Sk.,
8. Mojlum shekh Son of Kalu Shekh,
9. Sirajul Shekh Son of Bode Shekh,
10. Saruk shekh son of Budu Shekh,
11. Halim Shekh Son of Sabur shekh,
12. Miju Shekh son of Babu Shekh,
13. Muslim Shekh Son of Odal Sk.,
14. Khalek Shekh Son of Budu Shekh,
15. Alar Uddin Shekh Son of Hachen Shekh,

All are residing at Village- Jhitkepota, Post Ofice- Dolimolla, Police Station- Dhubulia, District- Nadia, Pin- 741140.

Opposite Parties:-

1. Sahin Shekh Son of Bahar Shekh,
2. Bahar Shekh Son of Choyad Shekh,
3. Ali Hosen Shekh Son of Amer Ali Shekh,
4. Babu Mondal Son of Ijjat Mondal,
5. Monthali Mondal son of Dayla Mondal,

All are residing at Village- Jhitkipota, P.O.- Dalimolla, P.S.- Dhubulia, Dist.- Nadia, Pin-741140

GOVT OF INDIA

- 46 -

50

TRANSLATE COPY

Subject:- Complain against un-authorized brick field constructed in the populated locality and in the three crops land.

Sir,

We, the under signed the permanent resident of village- Jhitkipota, Debipur, P.O.- Dalimoula, P.S.- Dhubulia, Dist.- Nadia, beg to state that the land under Mouza- Dalimouma and Jhitkipota are very good and three time crops land and there is a deep pump (RLI) being ID No. 334025533 for the purpose of cultivation. Now some people of the village namely Bohar Sk., Alihosen Sk. , Babu Mondal and Mostali Mondal all of village- Jhitkipota P.O.- Dalimoula, P.S.- Dhubulia, Dist. Nadia, are forcefully by violating the rules and regulation trying to built a brick field.

If the said brick field is being built, we will loss huge which cannot be calculated by money. On the one hand we lose three time crops land and on the other hand we will face pollution of the said brick and there is only one 8 feets wide panchayet road for the village and if the permission is being given, the road will be destroyed and the same will increases the accident.

In this regard, we, the villagers jointly made representation the BDO, BL and LRO on 24.06.2020 and The DM, Nadia, SDO, DIC,ADM and LR on 25.06.2020 against the illegal and un-authorized brick field which will cause misuse of soil, water pollution and air pollution in a populated locality but reason unknown, the said illegal work take its speed today being economically and politically influenced persons of the society.

Accordingly, it is prayed that the villagers are requesting you not give permission to the said brick field and kindly take necessary steps so that the same may be stopped immediately.

Scheduled of the land

District-Nadia, P.S.- Dhubulia, Mouza- 30 Uttar Jhitkipota, Dag- 130, 132,152,104,134,136 and some other land.

Thanking you.

Yours faithfully

Sd-

Date- 30.07.2020.

GOVT OF INDIA NOTARY

Rajjak SK.
Hasan Ali Sk.
Sahabuddin Sk.
Jannat Sk.
Atabul Shaikh
(51)

VAKALATNAMA

NATIONAL GREEN TRIBUNAL - EZB

IN THE ~~HIGH COURT AT CALCUTTA~~

IN THE WEST BENGAL LAND REFORMS AND TENANCY / ADMINISTRATIVE TRIBUNAL

~~District~~: _____

No. of

Rajjak Shekh and orh — Appellant / Petitioner / Applicant

- Versus -

~~West~~ West Bengal P.C.B — Respondent / Opposite Party

Vakalatnama on behalf of Debasis Kundu know all men by these presents that by Vakalatnama . I / We appoint the Advocates noted below or any one of them my / our lawful Advocate or Advocates for filling the Memorandum or Appeal or petition / of entering appearance in the above matter for appearing in conducting and arguing the same for depositing or withdrawing any money in connection therewith for moving the Court in any matter connected therewith , for preparing the paper book in the case and for putting in papers petitions etc. on my / our behalf for taking back any documents for withdrawing suits or appeals or petitions with permission to institute fresh suits etc. for signing and filling petitions of compromise in connections with the said matter and for taking copies of paper from the Record and I / we further say that any act , done by my / our said Advocate or Advocates or by any one of them after accepting this Vakalatnama , shall be considered as my / our own true and lawful act .

And I / We further hereby agree and undertake to pay the said Advocates his or their fees as settled and all others sums that may be necessary to carry out the requisition of the Court and otherwise to enable the said Advocates to conduct the case property. Failing which the said Advocates after notice to me /us will be at liberty to withdraw from the further conduct to the case .

IN WITNESS WHERE OF I / We sign and execute this Vakalatnama on this the 6 day of 10 2020

Name of Advocates

Mr. Nirmalendu Patra, Debasish Kundu.
Mr. Debnarayan Patra,
Bar Association Room No 2, High Court, Calcutta
Contact No. 9433352220 / 9433125979 9088203041
Kundudebasish83@gmail.com